



**Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar**

**NOTIFICATION.**

**Srinagar, the 5th June, 2017**

SRO 231 .- Whereas, on 05.07.2011, Police Station, Kulgam reliably came to know that several persons including (1) Tanveer Ahmad Rather S/o Abdul Rehman R/o Kanelwan Bijbehara and (2) Chandia Kohli @ Chandia Gujjar R/o Malwan, on the instance of terrorists of banned HM terrorist outfit and other accomplices; are providing financial assistance to the terrorists for carrying out terrorist activities; and

Whereas, in this connection, Case FIR No. 137/2011 under section 17 of the Unlawful Activities (Prevention) -Act, 1967 was registered in Police Station, Kulgam and investigation initiated; and

Whereas, during the course of investigation, the accused namely Tanveer Ahmad Rather S/o Late Ab. Rehman R/o Kanelwan Bijbehara, Anantnag and Chandia Kohli @ Chandia Gojar S/o Jamal-ud-din R/o Malwan Kulgam were found counting currency notes in suspicious condition in the hospital premises, both were apprehended on the spot and an amount of Rupees one lac and nineteen thousand (Indian currency) was recovered from them and a written letter on HM letter pad mentioning receipts/distribution details as well instruction was also recovered; and

Whereas during preliminary questioning, it was found that the said amount is a terrorist fund transaction/transported on the instructions of one Rafiq Ahmad Sheikh @ Basharat, Divisional Commander of Banned Outfit HM Peer Panchal regiment, which amount was actually sent by the HM terrorist Zaffar Ahmad Bhat S/o Sonallah Bhat R/o Liver Pahalgam who is carrying out terrorist activities from across the LOC since last several years through these accused persons among others. The said amount being a proceed of terrorism was got retained as per the provisions U/s 25 ULA (P) Act by the designated authority and the seized currency notes have also been got verified for their

